

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 301
(IB)-431(PB)/2023

IN THE MATTER OF:

Ratchet Laboratories Limited

... **Applicant/Petitioner**

Under Section: 10 of IBC, 2016

Order delivered on 22.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Shantanu Parashar and Mr. Shaurya
Chourasiya, Advocates

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Adv. Shantanu Parashar, Ld. Counsel appeared on behalf of the Applicant today. He seeks to withdraw the petition with liberty to file afresh. He has made an endorsement to this effect in the chat box of VC hearing which reads as follows:

**Adv. Shantanu Parashar (D/2924/2015) for the
Corporate Applicant.**

*“Ld. Counsel on behalf of the Applicant on instruction
withdrew the above-mentioned petition with the liberty to
file a fresh one.”*

The prayer made by the Applicant is allowed and the **CP(IB)/431/PB/2023**
is dismissed as withdrawn with liberty to file a fresh one, if any.

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)